

Serial No. of Order	Date of Order	Order with Signature
4	5.3.91	<p>The question of limitation is kept open.</p> <p>Heard. Admit. Issue notice to the respondents to showcause within thirty days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>Heard Mr. B. B. Ratho, learned counsel for the applicant and Mr. Ashok Mohanty on the question of issuance of interim order. After having heard learned counsel for the parties all that we would direct is that any promotion made in the meanwhile would be subject to the ultimate result of this application.</p>
5.	3.1.92	<p>Concerned Superintendent of Post Offices be requested to give a certificate regarding service of notice by 30.1.1992 and the matter may come up on 31.1.92 for further orders.</p> <p style="text-align: right;">JL</p>
6	31.1.92	<p>Concerned Superintendent of Post Offices be requested to give a certificate regarding service of notice on O.P. Nos. 6, 7, and 9. Registry is directed to make correspondence with O.P. Nos. 6, 7 and 9 to ascertain as to whether they have received notice or not. Reply expected by 26.2.92 and the matter may come up on 27.2.92 for further orders.</p> <p style="text-align: right;">JL</p> <p style="text-align: right;">Vice-Chairman</p>

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		<u>MA 561/93</u>
11	27.1.94	Call on 2nd February 1994 for order. In the meanwhile copy of the petition of the MA be served on the counsel appearing for the <i>as per opn.</i>
12	2-2-94	Call on 9-2-94 for hearing along with <i>MA 561/93.</i> <i>8/1/94 Member(s))</i> <i>Vice-Chairman</i>
13	10-2-94	Call on 22-2-94 for orders. <i>8/1/94 Member(s))</i> <i>Vice-Chairman</i> <i>8/1/94 Member(s))</i>
14	22-2-94	Call on 16/3/94 for hearing as agreed to learned counsel for both sides. MA 561/93 for amendment will be taken up at the time of hearing. <i>8/1/94 Member(s))</i>
15	16-3-94	Call on 12-4-94 for hearing. <i>8/1/94 Member(s))</i> <i>Vice-Chairman</i>
16	12-4-94	Call on 25-4-94 for hearing. <i>8/1/94 Member(s))</i>

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7	24.2.92	<p>Mr. K.C. Meharry, learned Government Advocate has entered appearance on behalf of OP Nos. 5 and 6 by filing a Vakalatnama. Therefore service returns in respect of OP No. 6 need not be awaited.</p> <p>As regards OP Nos. 7 and 9, communication is made with the concerned Superintendent of Post offices to give a certificate regarding service of notice. Reply is expected by 3.4.92 and the matter may come upon 6.4.92.</p> <p>Counter be filed by 27.4.92 and the matter may come upon 28.4.92 for further orders.</p> <p style="text-align: right;">Vice-Chairman</p>
8	6.4.92	<p>From steps be taken by 8th April, 1992 and this matter may come up on 10th April, 1992 for orders.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: center;"><u>M.A. 321/93</u></p>
9	17.1.94	<p>There is no appearance on the side of the petitioner. Copy of the amendment petition he served on Mr. P.B. Mehta and Mr. K.C. Meharry does not bear any 19th instant and the matter may come upon 20th instant.</p> <p style="text-align: right;">Vice-Chairman</p>
10	20.1.94	<p>Pet. rep. on 27.1.94 for orders.</p> <p style="text-align: right;">Vice-Chairman</p> <p style="text-align: right;">Member (A)</p>